Use of Rapid Action Force

2096. SHRI BISHAMBHAR NATH PANDE :

SHRI RAMSINH RATHWA:'

Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question 1042 given in the Rajya Sabha on 30th November, 1992 and state:

- (a) what is the ratio of castes fixed for the formation of Rapid Action Force;
- (b) in what manner Government are planning to use the Rapid Action Force in preventing the outbreak of communal riots;
- (c) whether it is a fact that the Bihar Government showed its unwillingness to use the force at the recent communal riots in Sitamarhi; and
 - (d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB):

- (a) The Rapid Action Force has a composite character and it is not organised on the basis of castes.
- (b) The Battalions of Rapid Action Force will be located in or near the com munally sensitive areas to achieve least response time.
 - (c) No, Sir.
 - (d) Does not arise.

Attack on Non-Tribal Minority people in Meghalaya

- 2097. SHRI SUDH1R RANIAN MAJUMDAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Central Government has given instruction to the State Government of Meghalaya to take stern actioni against the communal organisation called Federation of Khasi Jaintia and Garo people which is spearheading the militant and communal activities against the religious and ethnic minorities in the State:

- (b) whether the Central Government will institute any enquiry to find out the disabilities suffered by the permanent nontribal minorities of Meghalaya including Shillong so that they are ensured of equal rights and protection; and
- (c) whether attacks on and killings of non-tribal minority people in Shillong indicates deeper conspiracy to destabilize the border State?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFLAIRS AND THE MTNISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) :

- (a) The Central Government were constantly in touch with the State Government during the recent disturbances in Meghalaya and advised the State Government the need for tackling the situation firmly and in an impartial manner.
- (b) The State Government have already ordered a judicial enquiry into the 1 disturbances.
- (c) No such report has been received.

Bills pending for President's Assent

2098. SHRI AJIT P.K. JOGI:

SHRI RADHAKISHAN MAL-AVIYA:

! Wall the Minister of HOME AFFAIRS be pleased to state :

- (a) what are the details of the bills passed by various State Legislatures pen ding with the Central Government for the President's assent at present;
- (b) the time since when these are pending; and
- (c) the steps taken to expedite cleara nce of these bills ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) (a) and (b) A statement giving the details of the Bills is enclosed. (See below)